The Tamil Nadu Indian Ports (Amendment) Act, 1925

Act 1 of 1926

Keyword(s):
Central Act Amendment, The Indian Ports Act, 1908, Minor Port

Amendment appended: 19 of 1975
An Act to amend the Indian Ports Act, 1908, in its application to the [State of Tamil Nadu].

WHEREAS it is expedient to amend the Indian Ports Act, 1908, in its application to the [State of Tamil Nadu], and whereas the previous sanction of the Governor-General has been obtained to the passing of this Act; It is hereby enacted as follows:

1. This Act may be called the "[Tamil Nadu] Indian Ports (Amendment) Act, 1925".

Amendment of
Part II of the
First Schedule
of Central Act
XV of 1908.

2. For clause (a) of Explanation I to Part II of the First Schedule to the Indian Ports Act, 1908, the following clause shall be substituted, namely:

"Ship" means a vessel propelled solely by wind power and "steamer" any vessel other than a ship.

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1 These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969, which came into force on the 14th January 1969.

2 For Statement of Objects and Reasons, see Fort St. George Gazette, dated the 13th October 1925—Part IV, page 160.

This Act was extended to the Kanyakumari district and the Shencottah taluk of the Tiruveli district by section 3 of, and the First Schedule to, the Tamil Nadu (Transferred Territory) Extension of Laws Act, 1960 (Tamil Nadu Act 23 of 1960) repealing the corresponding law in force in that territory.

3 This expression was substituted for the expression "Presidency of Madras" by the Tamil Nadu Adaptation of Laws Order, 1970, which was deemed to have come into force on the 14th January 1969,
TAMIL NADU ACT NO. 19 OF 1975.*

THE INDIAN PORTS (TAMIL NADU AMENDMENT) ACT, 1975.

[Received the assent of the President on the 2nd July 1975, first published in the Tamil Nadu Government Gazette Extraordinary on the 7th July 1975 (Aani 23, Iratchasa (2006—Tiruvalluvar Aandu)).]

An Act further to amend the Indian Ports Act, 1908, in its application to the State of Tamil Nadu.

BE it enacted by the Legislature of the State of Tamil Nadu in the Twenty-sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Ports (Tamil Nadu Amendment) Act, 1975.

(2) It extends to the whole of the State of Tamil Nadu.

(3) It shall come into force on such date as the State Government may, by notification, appoint.

2. In this Act "minor port" means any port not being—

(i) a major port as defined in the Indian Ports Act, 1908 (Central Act XV of 1908), or

(ii) the port of Tuticorin.

3. The provisions of sections 36, 37, 49 and 50 of the Amendment of Indian Ports Act, 1908 (Central Act XV of 1908) (herein- Central Act XV after referred to as the principal Act), shall apply in relation to minor ports in the State of Tamil Nadu with the following modifications, namely:—

(1) for section 36, the following section shall be substituted, namely:—

"36. Power of Government to appoint officer or body of persons to receive port dues.—The State Government shall appoint some officer or body of persons at every port at

* For Statement of Objects and Reasons, see Tamil Nadu Government Gazette Extraordinary, dated the 7th March 1975, Part IV—Section 1, Page 55.

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which any dues, fees or other charges are authorised to be taken by or under this Act to receive the same. The amount so received shall be credited to the Consolidated Fund of the State.

(2) in section 37,—

(a) in sub-section (1), the portion beginning with the words “and thereupon all moneys” and ending with the words “any of the ports” shall be omitted;

(b) for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) Where ports are grouped by or under this Act, the State Government may exercise its authority under section 34 as regards all the ports in the group collectively or as regards any of them separately.”;

(3) in section 49,—

(a) in sub-section (1), the following sentence shall be added at the end, namely:—

“Such port dues shall be called hospital port dues.”;

(b) sub-section (2) shall be omitted;

(4) in section 50, sub-section (3) shall be omitted.

4. After section 50 of the principal Act, the following section shall be inserted, namely:—

“50-A. Abolition of port fund.—The port fund constituted under this Act for the ports (other than a major port or the port of Tuticorin) in the State of Tamil Nadu shall, on the commencement of the Indian Ports (Tamil Nadu Amendment) Act, 1975, stand abolished, and the balances to the credit of the said fund at such commencement shall be credited to the Consolidated Fund of the State.”.

5. The Tamil Nadu Minor Ports Fund Act, 1938 (Tamil Nadu Act XIX of 1938) is hereby repealed.